

**OFFICE OF THE DISTRICT & SESSIONS JUDGE(HQs):
DELHI**

CIRCULAR

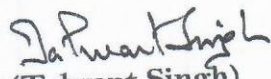
It has come to the knowledge of the undersigned that the Judicial Officers of some districts do not adhere to the date of submission of Monthly Statistical Information and monthly/quarterly reports, resulting into considerable delay in compilation and submission of the desired information to the Hon'ble High Court of Delhi, New Delhi.

Further, it has also been found that incomplete monthly statistical information is sent to this office by some districts and sometimes the provided data does not match with the report submitted for the Chief Justices' Conference.

The District & Sessions Judges of all Court Complexes are requested to ensure that the **Complete Monthly Statistical Information along with monthly/quarterly reports** pertaining to their respective District are submitted to the Judicial Branch(HQs) positively by **3rd of every month** so that the compiled data is transmitted to the Hon'ble High Court of Delhi, New Delhi in time.

A strict action shall be taken against the officials who submit incomplete data.

Please note that **the data/information once sent will not be allowed to be changed on any ground whatsoever.**


(Talwant Singh)
District & Sessions Judge(HQs)
Delhi.

No. 631/15494-15594 /Stat./Inf./Gaz./2018

Dated, Delhi the 11 MAR 2019

Subject:- Submission of monthly data on time.

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judges, all court complexes, Delhi/New Delhi.
3. All the Judicial Officers of DHJS & DJS, Central District, Tis Hazari Court, Delhi for sending the abovesaid statement by **1st of every month** positively.
4. The website committee (English/Hindi), Tis Hazari Court, Delhi.
5. Reader to the undersigned.
6. Branch In-charge, R&I, for uploading on LAYERS


District & Sessions Judge(HQs)
Delhi